

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.306/94

Wednesday, this the 16th day of November, 1994

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Madhubalan,
S/o V Krishnan Nair,
Carriage and Wagon Khalasi,
Office of the Chief Train Examiner,
Southern Railway,
Ernakulam South.

- Applicant

By Advocate Mr TC Govindaswamy

Vs.

1. The Union of India through
the General Manager,
Madras-3.

2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14.

3. The Chief Personnel Officer,
Southern Railway,
Madras-3.

- Respondents

By Advocate Mrs Sumathi Dandapani

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to depute him for Diesel Conversion Course. His request in this behalf was rejected by A8 order on the ground that he had no 'foot plate experience'. In similar cases, (O.As.50, 178, 487, 500, 694, 1282, 1424, 1554, 1696, 2148 of 1993 and O.As.983, 1010 and

1203 of 1994) we have issued a direction to third respondent today to consider the question of eligibility. Applicant may also make a representation before respondent Chief Personnel Officer and the said officer shall pass a reasoned order on the representation within four months of the date of receipt of the same, unfettered by any of the views expressed in A8 or the reply statement filed herein, and with reference to the question, the need or otherwise of 'foot plate experience'.

2. With this direction, we dispose of the application.
No costs.

Dated, 16th November, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Cheitur Sankaran Nair
CHEITUR SANKARAN NAIR (J)
VICE CHAIRMAN

trs/1711

LIST OF ANNEXURES

1. Annexure A8: True copy of the order No.V/p 535/VI/ surplus option Vol.III dated, 1412.1993. Issued by the Divisional Personnel Officer, S. Rly., Trivandrum-14. (2nd respondent)

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